

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
 CIVIL APPEAL NO. 3120 OF 2008

RAJ KALA

....APPELLANT

VERSUS

THE STATE OF HARYANA & OTHERS

...RESPONDENTS

WITH

CIVIL APPEAL NO. 3157, 3134, 3158, 3154, 3132, 3159, 3119,
 3133, 3122, 3121, 3123, 3032 OF 2008

O R D E R

Civil Appeal No. 3120/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been promoted to the post of Assistant Sub-inspector w.e.f. 26.8.2009. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3157/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, all the appellants have already been promoted to the posts of Sub-Inspectors/Assistant Sub-inspectors w.e.f. 26.8.2009. Therefore, this appeal has been

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rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs. If it is found that any of

the appellants have not been promoted to the post of S.I./Assistant Sub-inspector, then it will be open for his/her to approach this Court.

Civil Appeal No. 3134/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been promoted to the post of Sub-inspector w.e.f. 8.10.2007. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3158/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellants have already been promoted to the posts of Sub-inspectors and Assistant Sub-inspectors. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3154/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been promoted to the post of Sub-inspectors and Assistant Sub-

inspector. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3132/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been promoted to the post of Sub-inspectors and Assistant Sub-inspector. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3159/2008

Mr. Manjit Singh, learned counsel appearing for the

State of Haryana has made a statement at bar that during the pendency of this appeal, all the appellants except Sudesh Kumari have already been promoted to the posts of Sub-inspectors and Assistant Sub-inspectors.

It has been brought to our notice that the case of Sudesh Kumari could not be considered for promotion as her representation with regard to inter-se seniority is pending in the Department. He further submits that as soon as the representation of Sudesh Kumari is decided and if it is in

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favour of the Sudesh Kummari, then necessary relief would be granted to her also. In case any adverse order is passed

against Sudesh Kumari by the respondent-State of Haryana, then it will be open for her to agitate the matter further in accordance with law before the proper forum .

With these directions, this appeal stands disposed of. Parties to bear their own costs.

Civil Appeal No. 3119/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been promoted to the post of Sub-inspector w.e.f. 24.9.2007. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3133/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been promoted to the post of Assistant Sub-inspector w.e.f. 23.10.2008. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear

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their own costs.

Civil Appeal No. 3122/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been

promoted to the post of Inspector w.e.f. 14.3.2008.

Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3121/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellant has already been

promoted to the post of Inspector w.e.f. 14.3.2008.

Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3123/2008

Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that after being promoted to the post of Assistant Sub-inspector, the appellant has already retired on the said post w.e.f. 31.5.2008.

Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear their own costs.

Civil Appeal No. 3032/2008

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Mr. Manjit Singh, learned counsel appearing for the State of Haryana has made a statement at bar that during the pendency of this appeal, the appellants Sushila Devi and Krishna Devi have already been promoted to the post of

Assistant Sub-inspector w.e.f. 12.9.2008 and 22.1.2010

respectively. Therefore, this appeal has been rendered infructuous which is, accordingly, dismissed. Parties to bear

their own costs.

.....J.

Ms. S. Janani, Adv.

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Mr. Tara Chandra Sharma, Adv.
Mr. Kishan, Adv.

Mr. Prem Malhotra, Adv.

Mr. Abhijat P. Medh, Adv.

Mr. Mukesh Verma, Adv.
Mr. Pawan Shukla, Adv. for
Mr. Yash Pal Dhingra

Mr. Debasis Misra, Adv.

Mr. P.V. Yogeswaran, Adv. for
Mr. M.A.Chinnasamy

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Daya Krishan Sharma, Adv.

For Respondent(s) Mr. Manjit Singh, Adv. for
Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following
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O R D E R

Civil Appeal Nos. 3118, 3155/2008 & SLP(C) NO. 4190/2007:

List these matters on 8.6.2010.

REMAINING MATTERS:

All the appeals except C.A. No. 3159/2008 are
dismissed. Civil Appeal No. 3159 of 2008 stands disposed of
in terms of signed order.

(Pardeep Kumar)
Court Master

(Neeru Bala Vij)
Court Master

[SIGNED ORDER IN C.A. NO. 3120/2008 ETC. IS PLACED ON THE FILE]